

Clearances for power projects

581. DR. PRABHAKAR KORE: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that companies have to seek hundreds of clearances to set up an integrated power plant in the country which leads to inordinate delay in completion of power projects;

(b) whether it is also a fact that many Acts of Parliament and rules that govern power projects with captive coal mines have become outdated and have not been reviewed or amended during the last 50 years; and

(c) if so, the steps taken by Government for quick clearances of power projects in the country?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) This Ministry has received a representation from Association of Power Producers (APP) which highlighted that many clearances are required to set up and run a Power Project and many Acts and Rules governing power projects with captive coal mines have become outdated. The Ministry of Power reviews the statutory provisions for corrective action.

(c) A project Monitoring Group (PMG) under Cabinet Secretariat regularly monitors the clearances of pending projects. MoP and CEA also undertake periodic review of the Power Projects.

Construction of bridge on river Mandovi

582. SHRI SHANTARAM NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to construct a third bridge on river Mandovi;

(b) if so, the cost of the project;

(c) the scheme under which the bridge is proposed to be constructed;

(d) the share of the State Government, if any;

(e) the details of the authorities from whom Government has taken permission and/or No Objection Certificates (NOCs);